

# ANDHRA PRADESH (ANDHRA AREA) (SCHEDULED TRIBES) DEBT RELIEF REGULATION RULES, 1960

CONTENTS

- 1. <u>Short title</u>
- 2. Definitions
- 3. Application under Section II
- 4. Notice under Section 12(1)
- 5. <u>Certificate under Section 12(4)</u>
- 6. Fees under Section 16 of the Regulation

## ANDHRA PRADESH (ANDHRA AREA) (SCHEDULED TRIBES) DEBT RELIEF REGULATION RULES, 1960

In exercise of the powers conferred by Section 18 of the Andhra Pradesh (Andhra Areas Scheduled Tribes) Debt Relief Regulation, 1960 (Andhra Pradesh Regulation II of 1960), Governor of Andhra Pradesh hereby makes the following rules

#### 1. Short title :-

These rules may be called the Andhra Pradesh (Andhra Areas Scheduled Tribes) Debt Relief Regulation Rules, 1960, and they shall come into force from January, 1961.

#### 2. Definitions :-

In these rules

(a) "The Regulation" means the Andhra Pradesh (Andhra Areas Scheduled Tribes) Debt Relief Regulation, 1960.

- (b) "Form" means a form appended to these rules.
- (c) "Section" means a section of the regulation.

### 3. Application under Section II :-

An application under Section II of the regulation shall be in Form - A

### 4. Notice under Section 12(1) :-

The notice under sub section (1) of Section 12 shall be sent by registered post acknowledgment due.

# 5. Certificate under Section 12(4) :-

The certificate under sub section (4) of Section 12 shall be in Form B.

## **<u>6.</u>** Fees under Section 16 of the Regulation :-

The fee in the shape of court fee lables of the value as shown below shall be levied on the following:

(a) Appeal under Section 16(1)

		Rs.
(i)	to the Agency Divisional Officer against the orders of the Agency Munsiff	3.00
(ii)	to the Agent to the Government against the Order of the Agency Divisional Officer	5.00
(iii)	to the High Court against the orders of the Agent to Government	10.00
(b)	Vakalat before the Agency Divisional Officer or Agent to the Government. Vakalat before the High Court	2.00
(c)	Certified copy stamped at the rate of Re.1 for every 360 words or part thereof	5.00